

*"कौन कहता है कि आसमान में सुराख नहीं होता,
एक पत्थर तो तबियत से उछालो यारो।"*

हम परिश्रम की पराकाष्ठा और प्रयत्नों की परिसीमा करके, इस देश की कृषि और किसान के कल्याण में कोई कसर नहीं छोड़ेंगे। बहुत-बहुत धन्यवाद।

श्री सभापति: माननीय मंत्री जी, किसान के दिल में घुस जाइए और जो भी समाधान बाकी है अविलम्ब उसका निराकरण हो। यह देश के हित में है, देश के विकास में बहुत सहायक होगा। मैं यह मानकर चलता हूँ कि आप अपने मंत्रालय में पहली बार शुरुआत कर रहे हैं, इससे बड़ी प्राथमिकता देश के लिए और कोई हो नहीं सकती।

माननीय सदस्यगण, माननीय दिग्विजय सिंह जी ने मुझे एक पत्र भेजा है। प्लीज़, ...*(व्यवधान)*... Hon. Members, I have received these communications from Digvijaya Singh ji, Sanjay Singh ji, Randeep Singh Surjewala ji, and, again, Digvijaya Singh ji. I will give my ruling on these. I will give my ruling. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, the fact remains...
...*(Interruptions)*...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, आपने कहा था कि ...*(व्यवधान)*...

MR. CHAIRMAN: Nothing is going on record, Digvijaya Singh ji. ...*(Interruptions)*....

SHRI DIGVIJAYA SINGH: *

MR. CHAIRMAN: Digvijaya Singh ji, ...*(Interruptions)*... There are two things. ...*(Interruptions)*... Digvijaya Singh ji, please listen to me. ...*(Interruptions)*... Please listen to me. ...*(Interruptions)*... Okay. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE - *(Contd.)*

Notifications of the Ministry of Power

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table:-

* Not recorded.

(A). A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001:-

- (1) S.O. 2784(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 1897(E), dated the 26th May, 2016.
- (2) S.O. 2785(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 1221(E), dated the 14th March, 2023.
- (3) S.O. 2794(E)., dated the 18th July, 2024, amending the Principal Notification No. S.O. 2528(E), dated the 8th August, 2017.

[Placed in Library. For (1) to (3) See No. L. T. 553/18/24]

(B). A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (1) JERC-JKL/Reg/2023/16., dated the 11th December, 2023, publishing the "Joint Electricity Regulatory Commission for the UT of Jammu and Kashmir and the UT of Ladakh (Demand Side Management) Regulations, 2023", along with delay statement.
- (2) JERC-JKL/Reg/2023/17., dated the 11th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Transmission Performance Standards) Regulations, 2023, along with delay statement.
- (3) JERC-JKL/Reg/2023/18., dated the 11th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Distribution Code) Regulations, 2023, along with delay statement.
- (4) JERC-JKL/Reg/2023/19., dated the 12th December, 2023, publishing the "Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (State Grid Code) Regulations, 2023", along with delay statement.
- (5) JERC:-01/2009., dated the 3rd January, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business)(6th Amendment) Regulations, 2023.
- (6) JERC-JKL/Reg/2024/01., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT

of Ladakh (Micro-Grid Renewable Energy Generation and Supply) Regulations, 2024.

- (7) JERC-JKL/Reg/2024/02., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Green Energy Open Access), Regulations, 2024.
- (8) JERC-JKL/Reg/2024/03, dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Treatment of Income from Other Business of Transmission Licensees and Distribution Licensees) Regulations, 2024.
- (9) JERC-JKL/Reg/2024/4., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Grant of Connectivity and Open Access in Intra-State Transmission & Distribution and related matters) Regulations, 2024.
- (10) JERC-JKL/Reg/2024/05., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Renewable Purchase Obligation & its Compliance) Regulations, 2024.
- (11) JERC-JKL/Reg/2024/6., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Licensee's Power to Recover Expenditure incurred in providing supply and other miscellaneous charges) Regulations, 2024.
- (12) JERC-JKL/Reg/2024/7., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Smart Grid) Regulations, 2024.
- (13) JERC-JKL/Reg/2024/08., dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Deviation Settlement Mechanism and other Related Matters) Regulations, 2024.
- (14) JERC-JKL/Reg/2024/9, dated the 28th February, 2024, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Tariff Determination for grid-interactive Renewable Energy Sources) Regulations, 2024.

- (15) JERC-14/2010., dated the 6th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Procurement of Renewable Energy) (Fifth Amendment), Regulations 2024.
- (16) 19/20/2015-JERC/1680-, dated the 12th June, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution Licensees) (First Amendment) Regulations, 2024.
- (17) L-1/268/2022/CERC., dated the 1st July, 2024, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

[Placed in Library. For (1) to (17) See No. L. T. 384/18/24]

C. A copy (in English and Hindi) of the Ministry of Power Notification No. L-1/261/2021/CERC., dated the 12th July, 2024, notifying the commencement of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024 with effect from 15.07.2024.

[Placed in Library. See No. L. T. 385/18/24]

RULINGS BY THE CHAIR

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, आपने खुद कहा था कि ...(व्यवधान)...

श्री रणदीप सिंह सुरजेवाला: ...(व्यवधान)...: सर, आपने कहा कि लिख कर दो, हमने लिख कर दे दिया। ...(व्यवधान)...

श्री सभापति: आप कर क्या रहे हो? आप मेरी बात सुनिए। आप कर क्या रहे हो? चलिए, मैं अभी dispose of कर देता हूँ। आप मेरी बात सुनिए। दिग्विजय सिंह जी, आप अपने स्थान पर बैठिए।

श्री शक्तिसिंह गोहिल (गुजरात): सर, इनका नाम लिया है, इसलिए ...(व्यवधान)...